



# LexTech's First Article Writing Competition

on

## Emerging Areas in Legal-Tech and Innovation

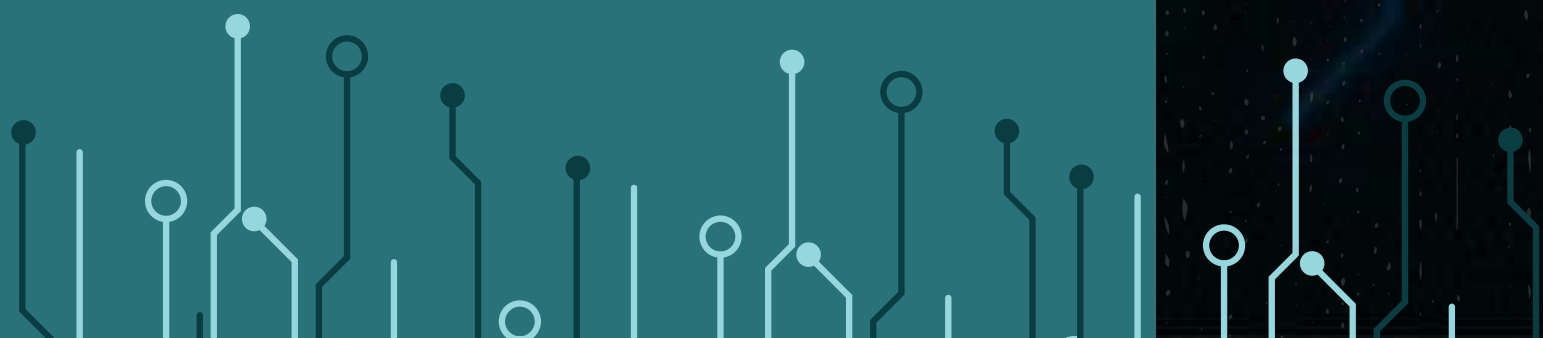
in collaboration with



Nishith Desai Associates

VIDHI Centre for Legal Policy

SCC<sup>®</sup> ONLINE TIMES





## About NLUO



**National Law University Odisha, the prestigious institution is situated at the confluence of the Mahanadi and the Kathajodi rivers in the Millennium City or the Silver City of Cuttack. This legal temple was established by Act IV of 2008 by the Odisha State Legislature. The institution since its inception in 2008 has continuously endeavoured towards thriving excellence and producing bright minds in the legal and other associated arenas. It has painted a blazing picture of cultural diversity as being a pan-India institute and equally treating all students to realise their true potential. Academic as well as non-academic co-curricular activities have been given proportionate importance for the overall development of the students.**



## About LexTech

**LexTech-Centre for Law, Entrepreneurship, and Innovation focuses on the emerging areas of FinTech, AI, TMT, Online Gaming and Betting Laws, and Data Privacy. The centre publishes a monthly newsletter that thoroughly analyses updates in these subject areas. Additionally, the centre hosts a premier talk show called "Tech Tales: From Code to Courtroom." It is a platform that hosts legal-tech industry experts who share their knowledge from real-life experiences, providing the audience with an insight into the legal world. The Centre aims to promote interdisciplinary research, collaboration, and capacity building in the emerging areas of law, as mentioned above. It aims to foster critical thinking and responsible technology adoption to enhance access to justice, improve legal processes, and address emerging challenges. LexTech is putting in efforts towards bridging law and technology, disseminating insights through monthly newsletters, engaging talk shows, and much more lined up for the coming year. With a commitment to interdisciplinary research, collaboration, and responsible tech adoption, LexTech is a catalyst for a more inclusive and adept legal future, being one of the few research centres to have divulged into niche areas of law.**




Nishith Desai Associates

## About Nishith Desai Associates

**Nishith Desai Associates ("NDA") is a research and strategy driven international law firm with offices in Mumbai, Palo Alto (Silicon Valley), Bangalore, Singapore, New Delhi, Munich, and New York. Over the years Nishith Desai associates have earned the reputation of being Asia's most Innovative Law Firm – and the go-to specialists for companies around the world, looking to conduct businesses in India and for Indian companies considering business expansion abroad.**

**Their team comprises of specialists who provide strategic advice on legal, regulatory, and tax related matters in an integrated manner basis key insights carefully culled from the allied industries. They have expanded their forte to futuristic areas of law such as those relating to Blockchain and virtual currencies, Internet of Things (IOT), Aviation, Artificial Intelligence, Privatisation of Outer Space, Drones, Robotics, Virtual Reality, Ed-Tech, Med-Tech & Medical Devices and Nanotechnology with their key clientele comprising of marquee Fortune 500 corporations.**





## About Vidhi Centre for Legal Policy

**The Vidhi Centre for Legal Policy (“Vidhi”) is an independent, non-partisan think-tank established in 2013. Dedicated to strengthening Indian legal frameworks, Vidhi leverages high-quality, peer-reviewed legal research to inform and improve policy-making. Committed to public good, the Centre actively engages with the Government of India, state governments, and public institutions. This engagement is two-fold: to influence policy development and ensure effective translation of policy into implementable legislation. Additionally, Vidhi champions strategic litigation on critical legal and policy issues. Guided by unwavering principles of non-partisanship, research excellence, and independence, Vidhi strives to create a society governed by well-crafted laws that promote social and economic progress.**



## About SCC Times

Launched in 2013, this platform sought to fill the void for timely and accurate reporting of legal news. Since then, SCC Times has grown exponentially by venturing into a domain which the mainstream media always shied away from. Initially, the blog focused on 5 major areas of analysis and reporting which have now increased to 12, a testament of readers' continued faith in us.

SCC Times is refining rather redefining the Analytical Legal Reporting Standards by emphasizing on qualitative reporting as against obsessing for breaking the news first. The Blogs mantra- No Hushed Jobs, No Speculation and No Rumour- Mongering! They are known for our integrity & values. SCC Times has ranked among top 200 Global Law Blogs 2023 by Practice Source / House of Butter "Global Law Blogs" Directory



## About the Competition

The LexTech Article Writing Competition is an opportunity for legal enthusiasts to engage with the intricate dimensions of emerging areas in technology law. It is organised by the LexTech - Centre for Law, Entrepreneurship and Innovation, with Nishith Desai Associates as an associate sponsor and Vidhi Centre for Legal Policy, as a publication partner. The competition aims to promote diversity in thought and intellectual discourse, with the opportunity to contribute to LexTech's efforts to foster critical thinking, innovative analysis, and scholarly exploration of the challenges and prospects within the field of technology law. Through this competition, LexTech strives to bring together a community of legal experts and scholars who can contribute to advancing the study and understanding of technology law.

# Important Dates

## REGISTRATIONS OPEN

Registrations can be made using [this link](#). The registration fee for a single author is Rs. 250/- and for co-authors is Rs. 400/-.

**1**

JUNE  
18

JULY  
08

**2**

## REGISTRATIONS CLOSE

Team codes will be allotted to all the participants and the submission link will be sent soon after.

## LAST DATE OF SUBMISSIONS

No extensions will be granted and all submissions must strictly adhere with the theme and the guidelines to qualify.

**3**

JULY  
20

(tentative)  
JULY  
29

**4**

## DECLARATION OF RESULTS

The winners will be announced via mail and will be contacted by the Centre to fulfill the remaining formalities.



# THEMES

LEXTECH



The theme for the Article Writing Competition is 'Emerging Areas in Legal-Tech and Innovation'. Under this, some of the suggestive sub-themes that the students can explore include:

1. Navigating the Digital Frontier: Legal Challenges and Solutions in Cross-Border Data Transfers in light of DPDPA.
2. Decoding Deceptive Design: Evaluating the Impact of India's Dark Patterns Guidelines.
3. Legal Implications of Deepfakes and AI-generated Content.
4. RBI's Vision for Digital Lending: A Critical Examination of Guidelines and Challenges in the Indian Context.
5. Skill vs Chance: An Analysis of the Introduction of 28% GST on Online Gaming in India.
6. Creator or Creation: The Legal Conundrum of Ownership and Authorship in AI-Generated content.

**Note:** These sub-themes are merely illustrative. Submissions need not be restricted to the above-mentioned list as long as they fall within the ambit of the main theme.

# Eligibility Criteria:

- The competition is open to all undergraduate and postgraduate students who are enrolled in any discipline at a recognized law university, college, or institute.
- Co-authorship is allowed.
- Cross-institutional teams are allowed.
- Only one submission per author is allowed.
- There is no restriction on the number of entries from any college or university.



## PRIZES

**1**

Internship at NDA  
+  
Publication with  
Vidhi  
+  
Cash Prize: Rs.  
3000/-

**2**

Internship at Vidhi  
+  
Publication with  
Vidhi  
+  
Cash Prize: Rs.  
2000/-

**3**

Publication with  
Vidhi  
+  
Cash Prize: Rs.  
1000/-

Please note: The selected articles would be published with the Vidhi blog, as is when selected.

All participants will be awarded participation certificates.

# Submission Guidelines



- The submission shall be the original and unpublished work of the author and must be analytical in nature and shall not be under simultaneous consideration for publication elsewhere.
- Submission should deal with relevant and contemporary legal and policy issues under the broad themes provided herein.
- The Article must be written in English and the format specified below has to be strictly adhered to:
  - a. **Word Limit: 2000 - 2500 words.**
  - b. **Font and Size: Lato font, left-aligned, and Size 11.**
  - c. **References: Footnotes are not allowed; all sources must be hyperlinked.**
  - d. **Spacing: Submission should be 1.5 spaced.**
  - e. **Plagiarism: Similarity above 10% will attract immediate rejection.**
  - f. **AI-Generated - The use of AI tools for article writing is strictly prohibited.**
  - g. **Anonymity: The manuscript should not contain the name(s) of the author(s), their institutional affiliations, or any other identity markers.**
  - h. **Co-authorship: Co-authorship of up to two authors is allowed.**
- The Organizers have the sole discretion to accept or reject the submissions. The decision made by the Organizers shall be final and binding.
- All the final submissions must be made through the Google Form. Submissions must be in .doc or .docx form and the document title must be *"Code allotted to the team - Title of the manuscript."* Any final submission made via any other mode than the one suggested shall not be considered.
- Submission and publication of manuscripts that purposefully target or intend to harm the religious, socio- cultural, and/or political sentiments of any reasonable reader are strictly prohibited. The submissions must strictly be limited to legal analysis of the covered topics.
- Copyright of the article selected for publication shall vest with Vidhi Centre for Legal Policy and Lextech.

# Registration Guidelines

## General:

- Registrations for the competition can be made through this [form](#).
- The fee for a single author is Rs. 250/- and for co-authors is Rs. 400/-.

## Payment Procedure:

**All participants are requested to pay the fee in the following way:**

- **Click on this [URL](#).**
- **Click on Educational Institutes on the SBI Collect Home Page. In the search bar, type "NATIONAL LAW UNIVERSITY ODISHA" and select the same from the drop-down menu.**
- **Select Payment Category "Registration for Seminar and Events".**
- **Furnish required details and make payment.**
- **Download the SBI Collect Receipt to be attached in the form.**



## For Any Questions:



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**LexTech - Centre for Law,  
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